HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(through video conference)

EMG-WP (C) No. 15/2020 EMG-CM No. 28/2020 EMG-CM No. 29/2020

Vikas Gupta

.....Appellant/Petitioner(s)

Through:- Mr. Aditya Gupta, Advocate (on video call from residence in Jammu)

V/s

Commissioner Jammu Municipal Corp. and ors.

....Respondent(s)

Through:- Mr. S. S. Nanda, Sr. AAG (on voice call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 13.05.2020

Learned counsel for petitioner seeks leave of the Court to withdraw the writ petition with liberty to file afresh, if need arises.

Accordingly, the writ petition is dismissed as withdrawn with liberty as prayed for along with connected CM(s).

(RAJNESH OSWAL) JUDGE

Jammu 13.05.2020 Karam Chand

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No